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W.P.No.7484 of 2024

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 26.03.2024

CORAM :

**THE HONOURABLE MR. JUSTICE R.SURESH KUMAR
and
THE HONOURABLE MR.JUSTICE K.KUMARESH BABU**

W.P.No.7484 of 2024

Srikanan V @ Murugan ... Petitioner

-Vs-

1.The Director of Rehabilitation
Ezhilagam (Annexe), Chepauk
Chennai 600 005.

2.The District Collector,
Trichy. ... Respondents

Prayer : Writ Petition under Article 226 of the Constitution of India praying for the issuance of a Writ of Mandamus directing the respondent No.1 to issue a photo ID to the petitioner within a reasonable time as may be fixed by this Hon'ble Court.

For Petitioner : Mr.P.Pugalenthi
for M.Radhakrishnan
For Respondents : Mr.R.Muniyapparaj
Additional Public Prosecutor
Assisted by Mr.M.Sylvestor John

ORDER

(Order of the Court was made by **R.SURESH KUMAR, J.**)

The prayer sought for herein is for a Writ of Mandamus directing the respondent No.1 to issue a photo ID to the petitioner within a reasonable time as may be fixed by this Hon'ble Court.



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2. The petitioner is a Sri Lankan national and currently he is in a Special Camp at Trichy. Enabling him to travel back to his country ie., Sri Lanka, the Sri Lankan High Commission had already given temporary travel documents. This had been communicated by the Additional Secretary to the Government, Public Department, Government of Tamil Nadu addressed to the Foreigners Regional Registration Office, (In short 'FRRO'), Shastri Bhavan, Chennai 600 006.

3. The letter dated 25.03.2024 *inter-alia* states as follows:

" 2. I am to state that the Deputy High Commission for the Democratic Socialist Republic of Sri Lanka in Southern India, Chennai in its letter 3rd cited has furnished original Temporary Travel Documents bearing No.NM8036238, No.NM8036239, No.NM8036240, valid till 22.09.2024 issued to Mr.Balasundaram Robert Payas, Mr.Vetrivel Srikanan and Mr.Shanmugalingam Jeyakumar, Sri Lankan Nationals, respectively, which have been sent to the Commissioner of Police / Foreigners Registration Officer, Tiruchirapalli, for necessary action on receipt of orders.

3. I am to enclose herewith copies of the Temporary Travel Documents received from Deputy High Commission for the Democratic Socialist Republic of Sri Lanka in Southern India, Chennai and to request you to issue necessary orders. Copy of the order in this regard may be communicated to this Government for further action."



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4. Relying upon the same, the learned Additional Public Prosecutor appearing for the respondents would submit that, since temporary travel documents in original had been issued by the Sri Lankan High Commission to the petitioner, based on which the necessary deportation order has to be passed by the FRRO at Chennai to whom the State Government has already addressed through the letter dated 25.03.2024. Therefore, once such deportation order is issued by FRRO, the petitioner can travel back to his home country ie., Sri Lanka.

5. Therefore, at this stage the question of issuing any separate identity card as sought for in this writ petition does not arise.

6. Heard the learned counsel for the petitioner, who would submit that at the time of filing of the writ petition this development has not come out and today only it has been placed before him that on 25.03.2024 such a letter had been issued and since travel documents had been issued by the Sri Lankan High Commission to the petitioner, based on which the petitioner would approach the FRRO to get the deportation order enabling him to travel back to Sri Lanka.

7. In view of the said development as stated herein above, we feel that no order is required to be passed in this writ petition as per the prayer sought for herein



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to give a direction to the respondents to issue an identity card to the petitioner.

Moreover, the very travel document issued by the Sri Lankan High Commission to the petitioner itself is enough and valid document, based on which he can get the deportation order from the FRRO, Chennai and thereafter can travel back to his home country.

8. With the above observation, this writ petition is disposed of. No costs.

(R.S.K.,J.) (K.B.,J.)
26.03.2024

Index : Yes
Internet : Yes
Neutral Citation : Yes
KST

To

1.The Director of Rehabilitation
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Chennai 600 005.

2.The District Collector,
Trichy.



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